

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 109**  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International

.... Applicant/petitioner

Vs.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant : Mr. Mrinal Harsh Vardhan & Mr. Kartik Sarin, Adv.  
For the Respondent(s) : Mr. C.S. Gupta, Adv.

**ORDER**

Ld. Counsel for the petitioner states that the rejoinder has been filed and a copy thereof has been furnished to the counsel for the respondent but the same has not come to the court file. The registry is directed to trace the same and place it in the Court file.

List for arguments on 04.06.2019.

— Sd/- —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd/- —

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

13.05.2019  
Ritu Sharma